

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 108(ND)09
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016**

NAME OF THE COMPANY: M/s. Sharad Aggarwal & Ors V/s. Rajesh Buildcon & Infrac. Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 397/398

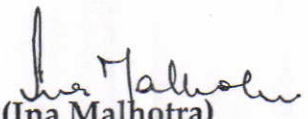
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sangram Patnaik, Adv		/ Respondent 1-5	Telma
2.	Ms Tehsina, Adv			
3.	Ms. Upasana Talwar, Adv		for Petitioners. 1, 2, 3, 5, 13 & 16-25	upasana
4.	Ashish Aggarwal	Adv.	for respondent 6 & 22	Ashish
5.	Indulley	Adv.	Pet 6, 7, 8	Indulley
6.	Vishal Gupta		Resp.	Vishal Gupta
7.	SUNSHAY Mishra	Adv.	for Resp V-hpts.	Sunshay Mishra

Order

Though the draft settlement had been circulated between the parties, it appears that there is no consensus on it. It is suggested that a Mediator be appointed. Accordingly, Mr. Justice D.R. Deshmukh (Retd.), R/o- B-171, First Floor, Sector-44, Noida (Mob. No. 9971599954, E-mail- DRDARB47@yahoo.in) is being appointed as a Mediator for a possible compromise.

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2. The present case and the connected matter are being referred for Mediation.
3. This is the last attempt to resolve the dispute inter se the parties by consensus, failing which, the matter shall be listed for final arguments.
4. To come up on 06.10.2016.


(Ina Malhotra)
Member Judicial